

**OFFICE OF THE  
DISTRICT & SESSIONS JUDGE  
UNAKOTI JUDICIAL DISTRICT  
K A I L A S H A H A R.**

NO.G.F. III(B)-DJ/U/ 2015/ 3876-93 /

Dated, Kailashahar,  
The 22<sup>nd</sup> July, 2015.

To,

1. The Addl. District & Sessions Judge, Kailashahar/Kamalpur, Unakoti Judicial District.
2. The Civil Judge (Sr. Division) & Asstt. Sessions Judge, Kailashahar, Unakoti Judicial District.
3. The Secretary, District Legal Services Authority, Kailashahar, Unakoti Tripura.
4. The Chief Judicial Magistrate-cum-Civil Judge(Sr. Division) Unakoti Judicial District, Kailashahar.
5. The Sub-Divisional Judicial Magistrate-Cum-Civil Judge (Jr. Division), Kamalpur/Longtharai Valley/Gandacharra, Unakoti Judicial District.
6. The Civil Judge (Jr. Division)- cum- Judicial Magistrate 1<sup>st</sup> Class, Kailashahar/Kamalpur, Unakoti Judicial District.
7. The Judicial Magistrate 1<sup>st</sup> Class-Cum-Civil Judge(Jr.Division) (Court No. 1 & 2), Kailashahar, Unakoti Judicial District.

**Subject:-** Circulation of Order of the Hon'ble Chief Justice, Hon'ble High Court of Tripura,

**Sir,**

I am directed to send herewith a copy of circulation letter of the Hon'ble High Court of Tripura vide No. F.44(1)©-HC/15/15876-84, dated-20.07.2015 for kind information and necessary compliance .

Yours faithfully,

Enclosed: As stated above.  
2(two) Sheets.

*SJH*  
**Civil Judge(Sr. Division)  
& Asstt. Sessions Judge,  
Kailashahar, Unakoti Judicial District.  
(Head of Office)**

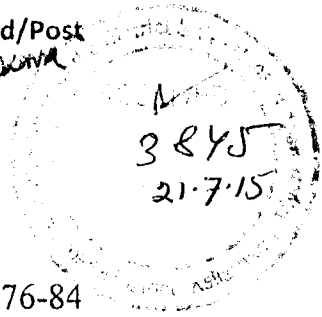
Copy to :-

1. The Registrar (Judicial), Hon'ble High Court of Tripura ,Agartala .This refers to his letter F.44(1)©-HC/15/15876-84, dated- the 20<sup>th</sup> July, 2015.
2. The Private Secretary to the District & Sessions Judge, Unakoti Judicial District, Kailashahar with a copy of Circular letter of the Hon'ble High Court of Tripura for information and necessary compliance.
- ✓ 3. The System Officer, Computer Section of the District & Sessions Judge Court, Unakoti Judicial District, Kailashahar. He is requested to upload this circular letter in the website of the District & Sessions Judge's Court.
4. The Head Clerk, Bench/(Sessions)/Civil Suit Clerk of the District & Sessions Judges Court, Unakoti Judicial District, Kailashahar with a copy of Circular letter of the Hon'ble High Court of Tripura for information.

*M 22/07/15*  
**Civil Judge(Sr. Division)  
& Asstt. Sessions Judge,  
Kailashahar, Unakoti Judicial District.  
(Head of Office)**

By e-mail/Hand/Post

P. Chakrabarti



Corrected  
in D

**HIGH COURT OF TRIPURA  
AGARTALA**

No.F.44(1(c))-HC/15/15876-84

From : M. Chakrabarti,  
Registrar General

To  
The District & Sessions Judge,  
Gomati Judicial District, Udaipur

✓ The District & Sessions Judge,  
Unakoti Judicial District, Kailashahar,

The District & Sessions Judge,  
West Tripura Judicial District, Agartala

The District & Sessions Judge,  
South Tripura Judicial District, Belonia,

The District & Sessions Judge,  
North Tripura Judicial District, Dharmanagar

The Judge, Family Court, Agartala, West Tripura Judicial District,

The Judge, Family Court, Kailashahar, Unakoti Judicial District,

The Judge, Family Court, Udaipur, Gomati Judicial District,

Dated, Agartala, the 20<sup>th</sup> July 2015

Sir,

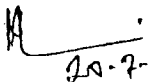
I am directed to inform you that in very few cases it has come to the notice of the Hon'ble Chief Justice that corrections are made in the order sheet of the case records and these corrections are not initialled and that in some cases in the order sheet whitener is used to hide the word/phrase written earlier and something else is written on the top of the word. Accordingly, His Lordship has been pleased to order as follows:

*" Corrections, if any, made in the order sheet must be clearly initialled by the Judicial Officer concerned. If the order sheet is written by one of the officials attached to the Court and the Judicial Officer wants to make some changes in the same, he should score off the incorrect words and thereafter add his own words but this should*

*not be done by using whitener or by hiding what is written earlier. The reason is that all judicial records should be transparent. Even if something is written wrongly and it has to be corrected then only a line has to be put across the wrong word and the correct word or words inserted with the initials or signature of the Judicial Officer concerned."*

This is for your information and compliance with request you to circulate the same to all the Judicial Officers of your respective judgship for compliance.

Yours faithfully,

  
20-7-15  
( M. Chakrabarti )  
Registrar General

Copy to:

The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura,  
Agartala.

Sd/-

REGISTRAR GENERAL